

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
1110/2016

(Arising out of impugned final judgment and order dated 22/07/2015
in SA No. 573/2006 passed by the High Court of M.P at Gwalior)

RAMBHAROSE

Petitioner(s)

VERSUS

SHRIKRISHNA AND ORS

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refileing
SLP)

Date : 29/01/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

The special leave petition is dismissed.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master